

**FORM NO.7**

(See Regulation 52)

**APPLICATION UNDER SECTION 74(2) OF THE COMPANIES ACT, 2013**

**BEFORE THE COMPANY LAW BOARD,.....  
REGIONAL BENCH, NEW DELHI/KOLKATA/MUMBAI/CHENNAI**

**IN THE MATTER OF SECTION 74(2) OF THE ACT, 2013 "REPAYMENT OF DEPOSITS  
ETC. ACCEPTED BEFORE COMMENCEMENT OF COMPANIES ACT, 2013".**

**AND**

**IN THE MATTER OF..... (Petitioner)**

1. Name, CIN, financial year, main business, registered office address, valid e-mail address and Telephone Numbers of the petitioner Company .....
2. The name and office address of the Directors, CEO and Company Secretary of the petitioner Company .....
3. Total amount of Deposits on the date of application (Principal and interest) separately, outstanding for payment in respect of which extension of time has been sought:.....
4. Break-up of "Deposits outstanding" in the following manner:
  - (a) Deposits due for payment, but not paid on the date of application.....
  - (b) Deposits due, but not claimed on the date of application .....
  - (c) Deposits not yet due for repayment on the date of application .....
5. Break-up of Deposits overdue for payment for 2 years and more; for one year and more but less than 2 years; for six months and more but less than 1 year; for 3 months and more but less than 6 months; and for less than 3 months.
6. Number and total amount of deposit due for payment up to Rs. 20,000 in each case.
7. Number and total amount of deposit due for payment to Senior Citizens.
8. A cash flow statement in respect of preceding three years, current financial year and next three years indicating in particular how the company proposes to generate surplus for payment of deposits.
9. Month wise turnover of the company during the last two preceding Financial years.
10. A summary of the Financial position of the company as on the last date of the preceding month of application and month wise turnover of the company during the current financial year duly certified by a Chartered Accountant.
11. Reasons for reduction in turn over and losses if any, during the last three years. The anticipated turn over and net profits during the next three years be also furnished.
12. Details reasons for default in repayment of deposits to the depositors.
13. Net profit(loss) as per the last three Audited Balance Sheets immediately preceding the financial year of this application.

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14. Facts of the case: .....

15. Justification of the case:.....

16. Relief sought .....

17. List of enclosures:  
(See Sl. No. 35 of Annexure III)

Date : .....

Place: .....

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Signature of the Petitioner

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